

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI P. CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO.2238 of 2020

(CRIME NO.368/2020 OF SASTHAMCOTTA POLICE STATION)

PETITIONER/5TH ACCUSED:

Kannan Mohan, aged 25 years, S/o.Mohanan,
Padinjare Mukaluvila, Kadampanadu North Muri,
Kadampanadu, Pathanamthitta, Pin – 690521.

By Adv. Sri. Siju Kamalasanan

RESPONDENTS/ STATE:

1. State of Kerala, represented by the Public Prosecutor,
High Court of Kerala, Ernakulam – 682 031.
2. Station House Officer, Sasthamcotta Police Station,
Kollam District – 690521.

By Sri. Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

p.t.o.

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

B.A.NO.2238 OF 2020

Dated this the 1st day of April, 2020

ORDER

Shaji P. Chaly, J.

The Petitioner is the accused in Crime No.368/2020 of Sasthamkotta Police Station, Kollam district, registered with offences punishable under Sections 143, 147, 148, 452, 323, 324, 427, 308 read with Section 149 of the Indian Penal Code. He was arrested on 13.3.2020.

2. Heard the learned counsel appearing for the petitioner and the learned public prosecutor.

Today, when the matter is taken up, the learned counsel for the petitioner submitted that the petitioner is released on bail on the basis of the Full Court order of the High Court of Kerala dated 30.3.2020 in W.P.(C).No.9400/2020 [Suo Motu]. However, petitioner is directed to appear before the jurisdictional court after lifting of the lockdown period, and seek regular bail, and the learned jurisdictional court will be at liberty to consider the said bail application in accordance with law, irrespective of closure of this bail application in terms of the order of the High Court referred above.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**